CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No. 149/MP/2019

Subject : Petition under Section 79 (1)(b), Section 79(1)(f) and Section

79(1)(k) of the Electricity Act, 2003 read with Article 11 of the Power Purchase Agreements entered into between Solar Energy Corporation of India Limited and Parampuya Solar Private Limited seeking directions to Solar Energy Corporation to India Limited to act in accordance with Article 11 of the PPA accepting the impact of Force Majeure events and extend timeline for fulfilment of Conditions Subsequent and Scheduled Commissioning Date of the Petitioner's projects.

Date of Hearing: 13.1.2022

: Shri P. K. Pujari, Chairperson Coram

> Shri I. S. Jha, Member Shri P. K. Singh, Member

Petitioner : Parampujya Solar Energy Private Limited (PSEPL)

: Solar Energy Corporation of India Limited (SECI) and 2 Ors. Respondent

Parties Present : Shri Sanjay Sen, Sr. Advocate, PSEPL

> Shri Nitish Gupta, Advocate, PSEPL Shri Nishant Talwar, Advocate, PSEPL

Shri M. G. Ramachandran, Sr. Advocate, SECI

Ms. Tanya Sareen, Advocate, SECI

Shri Nirnay Gupta, Advocate, CSPTCL and CSPDCL

Ms. Neha Singh, SECI

Shri Abhishek Kumar Ambasta, SECI

Shri Abhinav Kumar, SECI

Record of Proceedings

Case was called out for virtual hearing.

- 2. The learned senior counsels for the Petitioner and the Respondent, SECI made detailed submissions in the matter by referring to their note of arguments and written submissions respectively. The learned counsel appearing on behalf of the Respondents, CSPTCL and CSPDCL made submissions referring to the replies filed by the Respondents.
- 3. Based on the request of the learned senior counsels and the learned counsel for the parties, the Commission permitted the Respondents to file their written submissions, if any, within a week with copy to the Petitioner, who may file its written submissions within a week thereafter. The Commission also permitted the Petitioner to place on the record the letter of CSPTCL dated 29.11.2016, as relied upon during course of argument along with its written submissions.

4. Subject to the above, the Commission reserved the order in the matter.

By order of the Commission

Sd/-(T.D. Pant) Joint Chief (Law)